

- (iv) The foreign investor should be the owner of the brand.
 - (v) In respect of proposals involving FDI beyond 51%, mandatory sourcing of at least 30% of the value of products sold would have to be done from Indian 'small industries/village and cottage industries, artisans and craftsmen'. 'Small Industries' would be defined as industries which have a total investment in plant & machinery not exceeding US\$ 1.00 million. This valuation refers to the value at the time of installation, without providing for depreciation. Further, if at any point in time, this valuation is exceeded, the industry shall not qualify as a 'small industry' for this purpose. The compliance of this condition will be ensured through self-certification by the company, to be subsequently checked, by statutory auditors, from the duly certified accounts, which the company will be required to maintain.
- (c) and (d) Retail traders register their shops/malls with concerned authorities in States/UT Governments. Data on the number of Indian retail traders is not centrally maintained.

Objectives of NMP

1568. SHRI JAI PRAKASH NARAYAN SINGH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

- (a) whether Government has announced a National Manufacturing Policy (NMP) recently;
- (b) if so, what is the objective of the NMP;
- (c) whether NMP will boost the industrial development in partnership with other State Governments; and
- (d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA) : (a) to (d) The Government has notified a National Manufacturing Policy on 4th November, 2011 with the objective of enhancing the share of manufacturing in the GDP to 25% within a decade; creating 100 million jobs; imparting the necessary skill sets to the youth to make them employable; and increasing domestic value addition and technological depth in manufacturing while ensuring environmental sustainability. The Policy is based on the principle of industrial growth in partnership with the states. The Government of India has crated an enabling policy framework. It is the prerogative of the states to adopt the instrumentalities provided in the policy.